

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 155/MP/2023

Subject : Petition under Sections 61 read with 79 of the Electricity Act, 2003 seeking, implementation of the Regulation 6.3B of the CERC (Indian Electricity Grid Code) Regulations, 2010 (amended from time to time) and Order no. L-1/219/2017/CERC dated 5.5.2017 and directions to the Respondents for making payment for Degradation of Heat Rate, Auxiliary Power compensation and Secondary Fuel consumption on account of Part Load Operation and Multiple Start-ups of units of Jhajjar Power Limited's 1320 MW coal fired power plant at Matenhali, district Jhajjar, Haryana.

Petitioner : Jhajjar Power Limited

Respondent(s) : UHBVNL and 6 others

Date of hearing : **10.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Gaurav Dudeja, Advocate, JPL
Shri Dhruval Singh, Advocate, JPL
Ms. Poorva Saigal, Advocate, HPPC
Shri Rishabh Saxena, Advocate, HPPC
Shri Shryesth R. Sharma, Advocate, TPTCL
Shri Vedant Choudhary, Advocate, TPTCL
Shri Bhanwar Pal Singh Jadon, Advocate, HSLDC
Shri Harsh Vardhan Singh, Advocate, HSLDC
Shri Nitish Gupta, Advocate, TPDDL
Shri Devansh Pundir, Advocate, TPDDL
Ms. Varnika Tyagi, Advocate, TPDDL
Shri Gajendra Sinh Vasava, NRLDC
Shri Prashant Garg, NRLDC
Shri Ajit Kumar Yadav, NRLDC

Record of Proceedings

The matter was called out for hearing in hybrid mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the present Petition involves an issue similar to that arising in Petition Nos. 252/MP/2024 and 469/MP/2024 concerning the entitlement to part-load compensation. Accordingly, the learned counsel adopted the line of arguments advanced in the aforesaid Petitions and made submissions on the applicability of Regulation 6.3B of the IEGC Regulations, 2010.



3. The learned counsel for the Respondents sought time to file their respective written note of arguments.
4. The Commission, after hearing the parties, permitted the Respondents to file their respective note of arguments on or before **30.9.2026**.
5. The Petition shall be listed for hearing on **8.10.2026** at **2:30 P.M.**

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)